

in excess of the land required for the setting up of electronic exchanges at these places is also a hurdle in the availability of land; and

(d) if so, the time by which land is likely to be made available at these places ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Land has been offered by the District authorities Pithoragarh and its possession is expected to be taken shortly. For Ranikhet no land is available at present.

(b) Defence authorities have been approached for the allotment of land at Ranikhet. They have agreed but concurrence of Army Hq. is still awaited.

(c) No, Sir. The land which has been asked, is the minimum required for the telecommunication services.

(d) Does not apply.

Budget allocation for Oil Exploration

1496. SHRI R. M. BHOYE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the percentage of the total budget allocation spent on starting new oil and gas projects in the country at present ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : The total plan allocation for 1985-86 on oil exploration and development is Rs. 2630 crores. Against this, percentage of amounts spent, upto end of October 1985, on starting new oil and gas projects, is 0.40%.

Amenities to Judges discussed at Chief Justices' Conference

1497. SHRI C. JANGA REDDY :
DR. A. K. PATEL :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the main recommendations of the conference of Chief Justice held in the beginning of this year;

(b) whether they have drawn the attention of Government to the need of giving them dignified status, adequate family pension, daily allowance, furnishing expenses, immediate allotment of accommodation to the transferee judges, travelling facility for their respective State, reimbursement of medical charges and permission to hoist national flag on their car, etc.;

(c) the decision and action taken by Government on each of these recommendations; and

(d) the details of recommendations accepted and of those rejected by Government so far and estimated annual expenditure involved in accepting the demands ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) to (d). The registry of the Supreme Court had forwarded to the Government the minutes of the Chief Justices' Conference held in Delhi in February, 1985 which cover the following subjects :

- (i) Constitution of All India Judicial Service.
- (ii) Setting up of vigilance Cells under the exclusive control and supervision of the Chief Justice of the respective High Courts.
- (iii) Appointment of Chief Justices from outside the State.
- (iv) Setting up of High Court Benches in different regions of the respective States.
- (v) Conditions of Service of High Court Judges which includes :
 - (1) Official Status and Position of Judges.
 - (2) Financial Powers of Chief Justices.
 - (3) Pension and Family Pension.